

I.C.S. OFFICERS

*2228. **Shri S. C. Samanta:** (a) Will the Minister of Home Affairs be pleased to lay on the Table of the House a statement showing the number of I.C.S. Officers in service at present?

(b) In which year was the last batch of I.C.S. Officers recruited?

(c) Is there any constitutional bar to changing the designation I.C.S. into I.A.S., without tampering with the concessions guaranteed to I.C.S. Officers?

The Minister of Home Affairs and States (Dr. Katju): (a) A statement is placed on the Table of the House. [See Appendix XII, annexure No. 19.]

(b) 1944.

(c) There is no constitutional bar to the designation being changed. The Government of India, however, decided immediately before the transfer of power that the old nomenclature would continue.

GRANT TO DISTRICT COLLECTORS OF ANDHRA

*2229. **Shri Buchhikotaiah:** Will the Minister of Finance be pleased to state:

(a) whether any amounts have been granted to the District Collectors of Andhra State by the Centre to be utilised for the purpose of celebrations on the formation of a new Andhra State; and

(b) if so, how much has been granted for that purpose?

The Minister of Finance (Shri C. D. Deshmukh): (a) No, Sir.

(b) Does not arise.

NOTICES SERVED ON MEMBERS OF MADHYA BHARAT CHAMBER OF COMMERCE

*2230. **Shri N. L. Joshi:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that twenty-five members of the Madhya Bharat Chamber of Commerce have been served with notices by the income-tax department to file their returns from 1944-45;

(b) whether any assurances were given at the time of the financial integration by or on behalf of Government regarding assessment of previous accounts; and

(c) if so, what they are?

The Minister of Finance (Shri C. D. Deshmukh): (a) It is not a fact that such notices have been issued to 25 members of the Madhya Bharat Chamber of Commerce as such. It is possible, however, that such notices have been issued to certain persons in respect of income which accrued or arose or was received in areas outside the State of Madhya Bharat but in what was previously known under the Indian Income-tax Act as "British India".

(b) and (c). The assurance given was that even though the Indian Income-tax Act applies to Madhya Bharat from 1st April 1950 and thus may in certain cases bring within the scope of assessment incomes arising even before 31st March 1949, Government would, as a special case, so far as Madhya Bharat and Rajasthan were concerned, exempt any income which accrued or arose in these States before 1st April 1949. Necessary provision has been made in the first proviso to paragraph 6 of Part B States (Taxation Concessions) Order, 1950.

INDIAN NAVAL DOCKYARD EMPLOYEES UNION, BOMBAY

*2231. **Shri B. D. Shastri:** Will the Minister of Defence be pleased to state:

(a) whether the attention of Government has been drawn to the Resolution passed by the Managing Committee of the Indian Naval Dockyard Employees' Union, Bombay, on the 27th February, 1953, protesting against the policy of the Government of India under which a number of Trade Union workers were discharged from service without any reasons being assigned for their dismissal; and

(b) what action Government have taken or propose to take on the Resolution?

The Deputy Minister of Defence (Sardar Majithia): (a) Yes.

(b) Government have enquired into the matter and find that no individuals were discharged for their Trade Union activities.

कनिष्ठ-सम्पत् सम्बन्धी एशियाई सम्मेलन

*२२३२. श्री रघुनाथ सिंह : क्या प्राकृतिक संसाधन तथा वैज्ञानिक अनुसन्धान में, यह बतलाने का कृपा करेंगे कि :

(क) क्या भारत ने टाकियो में हुए सत्र-सम्पत् सम्बन्धी एशियाई सम्मेलन में भाग लिया था ;